

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 1759  
TO BE ANSWERED ON 11.02.2022**

**APEX COURT JUDGEMENT ON COMPENSATION FOR COVID-19 DEATHS**

**1759. SHRI N. K. PREMACHANDRAN:**

Will the Minister of HEALTH & FAMILY WELFARE be pleased to state:

- (a) whether the Government has initiated action for implementation of Ex-gratia assistance to family members of the deceased due to COVID-19, if so, the details thereof including the number of deaths additionally included in the COVID-19 death list as per the directions of apex court, State/UT wise;
- (b) the number of deaths certified as COVID-19 deaths in Kerala on the date of the directions given by the apex court;
- (c) the number of deaths additionally included in the list of COVID-19 deaths in Kerala as per the directions of the apex court;
- (d) the total number of COVID-19 deaths and the number of COVID death in which Ex-gratia amount was released in Kerala; and
- (e) whether the Government proposes to pay the Ex-gratia amount in compliance to Apex court judgement in a time bound manner?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE  
(DR BHARATI PRAVIN PAWAR)**

(a) to (e): Ministry of Health & Family Welfare maintains data on COVID-19 deaths as reported by States. States have also incorporated backlog COVID-19 deaths at times in their reports which is also updated at the national level. As on 9<sup>th</sup> February, 2022, a total of 59939 deaths due to COVID-19 have been reported by Kerala.

In pursuance of the Hon'ble Supreme Court Judgement dated 30<sup>th</sup> June 2021, Government of India through National Disaster Management Authority (NDMA) has issued 'Guidelines to provide for ex-gratia assistance to kin of the deceased by COVID-19'. NDMA has recommended an ex-gratia amount of Rs. 50,000/- per deceased person, subject to cause of death certified as COVID-19.

India has a robust Civil Registration System (CRS) and Sample Registration System (SRS) which predates the COVID-19 pandemic and covers all States/UTs. The registration of deaths in

the country is done under Registration of Births and Deaths Act (RBD Act, 1969) by functionaries appointed by the State Governments.

The ex-gratia assistance is to be provided by States from State Disaster Response Funds. Distribution of relief is the responsibility of the State/UT Government concerned.